

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2685**  
(TO BE ANSWERED ON 23.03.2023)

**NON-PERFORMING GOVERNMENT EMPLOYEES**

**2685 SHRI SUSHIL KUMAR GUPTA:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that Government has prepared a list of non-performing and corrupt Central Government officers who are to be retired from service prematurely in the immediate near future;
- (b) if so, the details thereof;
- (c) if not, the other steps being taken to deal with corrupt and non-performing officers in the Central Government; and
- (d) the steps being taken to ensure that autonomous organizations funded by Government don't expand in size without the approval of the Central Government?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (c): Review of officers who have attained the age of 50/55 years, as the case may be, is conducted regularly under the Fundamental Rule 56(j)/similar provisions as per time-lines provided in the instructions.

(d): The existing mechanism for creation of new posts provide for exercise of due diligence at various levels in the Ministries/Departments concerned, approval of Secretaries & Ministers-in-charge and reference of proposal to the Department of Expenditure (DoE) through the Integrated Finance Division. Department of Expenditure's Office Memorandum No. 7(2)/E.Coord/2020 dated 04.09.2020 presently stipulates that there will be a ban on creation of new posts except with the approval of Department of Expenditure, Ministry of Finance.

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